

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3623  
ANSWERED ON:21.03.2001  
FUNDS FOR IMPLEMENTATION OF SC/ST ACTS  
NANDIPAKU VENKATASWAMY

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Union Government have received requests from Government of Andhra Pradesh for sanction of Rs. 647.95 lakhs towards additional financial assistance as a 100% Central share for implementation of the amendments proposed by the Government of India to SCs/STs (Prevention of Atrocities) Act, 1989 and Protection of Civil Rights Act, 1955 in Andhra Pradesh and to release an amount of Rs. 48.09 crores due to Andhra Pradesh Scheduled Caste Cooperative Finance Corporation.

(b) if so, the details thereof and the time by which funds are likely to be sanctioned and released; and

(c) if not, the time by which final decision is likely to be taken thereon?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a)(b)&(c) Proposal of Government of Andhra Pradesh regarding release of 100% financial assistance for implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Protection of Civil Rights Act, 1955 has been examined and it has been decided that the existing pattern of providing 50% of the amount as Central share to States will continue. Accordingly Central Assistance of Rs. 208.60 lakhs has been released to the State Government of Andhra Pradesh for the year 2000-2001 as admissible.

Under the Central Scheme of Share Capital assistance to State Scheduled Castes Finance Development Corporation (SCDC), Rs. 792.65 lakhs have been released to Andhra Pradesh Scheduled Castes Cooperative Finance Corporation towards 49% Central Share during 2000-2001.